

(e) if so, whether fresh and revised possession letters have since been issued by the Authority;

(f) if so, the date of issue of letters; and

(g) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) .The details obtained from the Greater NOIDA Development Authority are furnished below :

(a) Scheme	No. of allottees
Alpha	3527
Beta	3203
Gama	2285
Cooperative Societies Scheme	2526

(b) Scheme	No. of Persons who have taken possession
Alpha	560
Beta	267
Gama	Nil
Cooperative Societies Scheme	Nil

(c) and (d). As per procedure, the letter authorising the allottee to take possession is issued after the lease deed agreement is executed by the allottee. The allottee is handed over physical possession as and when he reports with such a letter and "Possession Certificate" is thereafter issued to him. The possession has not been given to the following number of allottees :

Scheme	No. of Person
Alpha	57
Beta	29
Gamma	Nil
Cooperative Societies Scheme	Nil

Out of the 86 cases, 85 persons have not yet reported for taking over possession. In one case the possession could not be handed over due to some discrepancy in lease deed and possession letter; the allottee has been requested to execute revised lease deed.

(e) to (g). The allottee has not so far reported for execution of revised lease deed. The fresh and revised possession letter will be issued after the execution of revised lease deed.

Approval of Colonies

293. SHRI B.L. SHARMA PREM : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the total number of existing unapproved colonies recommended by the Government of NCT Delhi for approval;

(b) the number of colonies out of them under consideration for according approval;

(c) the time-plan for according such approval; and

(d) the details of civil amenities to be provided by the Government in such colonies ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) 1071 (as on 31.3.1993).

(b) and (c). There is a Court case pending in the High Court of Delhi in Civil Writ Petition No. 4771/93 – Common Cause Registered Society Vs. Union of India and others. A Division Bench of the Delhi High Court passed an order on 13.10.1993 restraining the respondents from taking any further decision or action for regularising any unauthorised colonies in Delhi till further orders. The matter is thus sub-judice.

(d) As regards civic amenities, Government of National Capital Territory of Delhi have taken a decision to provide water and electricity connections to all the colonies that existed as on 31.3.1993 provided the beneficiaries have complied with all such formalities and requirements which are necessary for grant of such facilities as per law.

Slums in Delhi

294 SHRI V. SREENIVASA PRASAD : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether attention of the Government has been drawn to the newsitem captioned "Every sixth Delhites lives in a Jhuggi" appearing in 'Statesman' dated December 18, 1995;

(b) if so, whether slums in Delhi are increasing rapidly;

(c) if so, the total area of land in Delhi encroached by juggis/slums in Delhi; and

(d) the action plan of the Government to rehabilitate jhuggi residents at a safer place ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) Yes, Sir.

(b) No comprehensive survey in this regard has been conducted. However, as per Government of National Capital Territory of Delhi there are about 1080 Jhuggi clusters in Delhi containing about 4.80 lakhs jhuggi households comprising about 20 lakhs jhuggi dwellers. The details of growth of jhuggies in Delhi from 1951-1994, as reported by the Govt. of National Capital Territory of Delhi are given in the enclosed statement.

(c) The roughly estimated area encroached by the jhuggi dwellers under the control of Delhi Development Authority, Municipal Corporation of Delhi, New Delhi Municipal Council, Land and Development Office, Railways and Defence is as under :-

(i) Delhi Development Authority	186.690	Hectare
(ii) Municipal Corporation of Delhi	14.050	Hectare
(iii) New Delhi Municipal Council	1.000	Hectare
(iv) Land & Development Office	33.131	Hectare
(v) Railways	360.300	Hectare
(vi) Defence	9.273	Hectare

(d) To improve living conditions of the slums/JJ dwellers, the following three pronged strategy is being implemented by the Government of National Capital Territory of Delhi.

- (i) Re-location/re-settlement of eligible JJ dwellers from the land urgently required for public projects;
- (ii) Provisions of minimum basic amenities in the JJ Clusters which are situated on such public land as are earmarked for public projects but not immediately required for implementation; and
- (iii) In-situ upgradation of identified JJ Clusters situated on public land which are not earmarked for any project and are not required in the foreseeable future after obtaining "No Objection Certificate" from the land owning agencies.

STATEMENT

Growth of Jhuggies in Delhi

Year	No. of Jhuggies
1951	12,800
1956	22,400
1961	42,800
1966	42,700
1971	62,600
1973	88,500
1977	20,000

Year	No. of Jhuggies
1981	90,700
1983	1,13,400
1985	1,50,000
1986	2,00,000
1987	2,25,000
1990	2,59,300
1994	4,80,900

Encounters in J & K

295. SHRI SYED SHAHABUDDIN : Will the PRIME MINISTER be pleased to state :

(a) number of armed encounters took place between the militants and the security forces during 1995;

(b) number of militants, security personnel and civilians killed in such encounters;

(c) number of militants detained during 1995 and total number of militants in detention as on December 31, 1995;

(d) number of militants prosecuted during 1995, with the total number under prosecution as on December 31, 1995;

(e) number of dwellings, places of worship and public buildings damaged or destroyed in the course of insurgency and repaired or rebuilt during 1995 and their cumulative number upto December 31, 1995; and

(f) expenditure incurred by the Government on relief and rehabilitation of the people affected by insurgency and counter-insurgency operations during 1995-96 upto December 31, 1995 with break-up under major heads ?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) 1968 incidents of cross firing took place between militants and the Security Forces in J & K during 1995.

(b) A total number of 1332 militants, 234 security force personnel, 171 civilians were killed during the period.

(c) A total of 2812 militants were under detention in J & K as on December 31, 1995. During 1995, 2433 militants were detained.

(d) 2138 militants were prosecuted during 1995 and 1937 were under prosecution as on 31st December 1995.

(e) 1814 dwellings, 262 public buildings and 38 places of worship were damaged/destroyed in the course of